

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3445
ANSWERED ON:14.12.2011
COMPLAINTS ABOUT CBI
Rajaram Shri Wakchaure Bhausahb

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received any complaints from various quarters in regard to the role of Central Bureau of Investigation (CBI);
- (b) if so, the details thereof;
- (c) whether the Government has taken or proposes to take any action on the said complaints/suggestions;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): The functions/role of Central Bureau of Investigation (CBI) under the statute are to investigate cases primarily under the Prevention of Corruption Act, 1988 and other general crimes on request of State Government and on the orders of Constitutional courts. As per extant provisions of the law, the superintendence of investigation of cases by CBI has been entrusted to the Central Vigilance Commission. Under the existing guidelines, respective Ministries/Departments are authorized to refer cases falling with their entities to the CBI for investigation and are, therefore, obliged to refer complaints against any such investigation to the Central Vigilance Commission directly, being the supervisory authority. No data is maintained centrally in this regard.